To,
Commissioner of Food Safety of all States/UTs

Subject: Scaling up Edible Oil Fortification - reg.

Sir/Madam,

The standards of vegetable oils have been prescribed under Food Safety and Standards (Food Product Standards and Food Additives) Regulation, 2011. The licenses and registration for manufacture and sale of vegetable oils are being issued on the basis of prescribed standards for the said commodity.

2. Recently, Food Safety and Standards Authority of India vide its File No. 11/03/Reg/Fortification/2014 dated 17.11.2016, operationalized the draft Food Safety and Standards (Fortification of Food) Regulations, 2016 which was made effective from 16.10.2016, wherein standards for fortification of vegetable oil with Vitamin A or Vitamin D has been prescribed.

3. It is informed that as decided in meeting held on 4th January, 2017 at FSSAI, the industry would now start producing the vegetable oils with new revised levels of Vitamin A and/or Vitamin D and will be using the existing packaging material available at their end (that may be next six months) for packaging and labelling of the same. The label discrepancies for the fortified vegetable oil w.r.t. label claim and the actual levels of fortification shall be exempted during the interim period of six months which would be effective from 6th February 2017.

4. In view of the above, it is requested to ensure that the Industries involved in the fortification of oil shall not be inconvenienced/harassed for having discrepancies in labelling w.r.t. adding prescribed label of Vitamin A and/or Vitamin D in edible oil, during the interim period.

Yours faithfully,

(Prabhat Kumar Mishra)
Assistant Director (Regulatory Compliance)